another cheque [draft in the name of Dr. S. P. Jain; and

(f) if so, the reasons therefor and whether such cheques | drafts have been deposited in the accounts of the Medical Council of India?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) No such Congress was organised by the Medical Council of India.

(b) to (f) Do not arise.

## Dr. B. C. Roy awards in the Medical Council of India

1277. SHRI CHATURANAN MISHRA: Will the Minister of HEALTH 'AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that recently Dr. B. C. Roy awards were given to distinguished persons (Doctors) :

(b) if so, the details thereof;

(c) whether Government are aware that employees of Medical Council of India, New Delhi are not eligible for this award as per rules of the Medical Council of India;

(d) whether Dr. S. L. Agarwal, full time Inspector in the Medical Council of India was selected and given the award;

(e) if so, the person responsible for recommending his name in violation of rules;

(f) whether Dr. Agarwal, while working and residing in Delhi has given his address as ex-Dean K. G. Medical College, Indore, Madhya Pra- deshi and

(g) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) and (b) Dr. B. C. Roy National Awards have been given during the year 1983 to 26 eminent persons in the following categories:—

(i) Eminent. Medical-man;

(ii) Medical-man-cum-Statesman;

(iii) Eminent persons in Art.

(iv) In recognition of the merit of eminent medical teacher;

(v) In recognition of the best talents in encouraging development of specialities in different branches of Medicine:

(vi) iln recognition of the best services in the field of Socio-medi-cal relief; and

(vii) Oration.

(c) to (g) There is no rule of Dr. B. C Roy National award fund, which debars an employee of the Medical Council of India to receive the award. Dr. S. L. Agarwal, whole time Inspector has been awarded Dr. B. C. Roy National award under the category of 'Eminent Medical Teacher'. As such, there hag been no violation of rules in this case.

## Thefts of office records of Medical Council of India

1278. SHRI CHATURANAN MISHRA. Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that huge quantity of old office records of the Medical Council of India, New Delhi were stolen sometime in December, 1983 and then sold as refuse for Rs. 7000 to 8000 which was not accounted for in the office records;

(b) whether Government have re- " ceived any communication in the matter.

(c) if so, the details thereof; and

(d) whether any enquiry is proposed to be made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) The Medical Council of India has reported that there was no theft of any of their records in December, 1983.

(b), (c) and (d) Do not arise.

## Promotion/confirmation in Medical Council of India

1279. SHRI CHATURANAN MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some employees of the Medical Council of India, New Delhi were recently pro moted;

(b) if so, the names of employees

to Questions

and the posts to which they were promoted and pay drawn by them;

(c) whether it is a fact that these employees were reverted to their ear lier posts after a few months;

(d) if so, the reasons therefor; and

(e) whether some of the employees have been confirmed even though they have not completed three years and whereas there are many who have put long years of service and are still not confirmed?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) and (b) Yes. The following officers were promoted to the posts indicated below in the chain vacancy due to the Office Superintendent of Medical Council of India proceeding on long leave:

Name of the employees	Substantive post held	Post temporarily held
.Shri Madan Chand .	Head Clerk	Superintendent
Shri Tulso Ram	U.D.C	Head Clerk
. Madhu Handa	L.D.C.	U.D.C

(c) and (d) This temporary arrangement was reversed on the expiry of the leave of the Office Superintendent.

(e) The confirmation is done as per rules of the Medical Council of India. There are a few employees who have put in more than 3 years of service but not yet confirmed.

## Previous appointment of Secretary, Medical Council pf India

1280. SHRI SURAJ PRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the present Secretary of the Medical Council of India, New Delhi had worked in a C.G.H.S. dispensary in Delhi and that he had concealed this fact in his application to the Medical Council of India and that while he was working in the C-G.H.S. some enquiry was held against him and his services were terminated; and

(b) whether any enquiry is proposed to be made in the matter of his appointment in the Medical Council of India?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) The present Secretary of the Medical Council of